

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 14th MAY, 2024, 10:30 A.M.

**RA/1/GB/2024
Ex. Petition/1/GB/2023
Cont A/1/GB/2023
In TP/07/GB/2016**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Gomukhi Construction(P) Ltd. & Others Vs North East Shuttles (P) Ltd
UNDER SECTION	U/s 397/398 of Companies Act, 1956

For Petitioner (s)	: Ms. S. K. Mani, in person : Mr. Phizo Nath, in person	} Ex. Petition/1/GB/2023 } Cont. A/1/GB/2023
	: Ms. M. Kumari, Adv. : Mr. Sanjay Gupta, Adv.	} RA/1/GB/2024
For Respondent (s)	: Ms. M. Kumari, Adv. : Mr. Sanjay Gupta, Adv	} Ex. Petition/1/GB/2023 } Cont. A/1/GB/2023
	: Ms. S. K. Mani, in person : Mr. Phizo Nath, in person	} RA/1/GB/2024

ORDER

Cont A/1/GB/2023

Ms. S. K. Mani Applicant No. 1 in the contempt application appeared physically. Third applicant Captain Phizo Nath in the contempt application appeared through Video Conferencing. Mr. Sanjay Gupta Ld. PCS and Ld. Authorized Representative of contemnors, M/s. Gomukhi Construction Pvt. Ltd. appeared in person. As per the undertaking given to this

the Airport Authority of India before this Bench on 30.04.2024, the Airport Authorities have sent their No Dues Certificate (NDC) dated 06.05.2024 which was duly handed over to the applicant Ms. S. K. Mani in the open Court under an acknowledgement. The Bill of Sale dated 30.03.2024 duly signed by both parties in two sets out of which one original along with No Objection Certificate (NOC) in respect of dues dated 10.05.2024 of Parichiti Software Pvt. Ltd. were also handed over to Ms. S. K. Mani under her acknowledgement in the open Court. The petitioners reported compliance of their grievances by the respondents in the above contempt application and reported that they have no claim whatsoever or grievances against the contemnors. Since, the contemnors have complied with the grievances, the petitioners have no objection for closing the above contempt application and accordingly the above contempt application is closed.

RA/1/GB/2024

In view of closing the contempt application i.e., Cont A/1/GB/2023, the above RA/1/GB/2024 is no longer necessary and has become infructuous and accordingly stand **disposed of**.

Ex. Petition/1/GB/2023

In view of disposal of the above contempt application and the rectification application the above Ex. Petition/1/GB/2023 is also disposed of with a limited direction to the RoC North East Region to release the charge on the aircraft which is reflecting in the master data of the respondent company “North East Shuttles Pvt. Ltd.” forthwith on filing necessary forms by the company. The RoC, NER, also shall allow filing of balance sheets and other financial information in their website subject to paying normal annual charges without applying penalties for late filing, as the situation of late filing was beyond the control of the company. Accordingly, all the above three applications stands **disposed of**.

The Registry is directed not to entertain any fresh applications in the above Company Petition, since the above Company Petition was finally disposed of way back on 11.01.2022.

A copy of this order may also be communicated to the RoC, NER, for information and necessary action, by the Registry.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)